

**Add-on Wordings**  
**COMMERCIAL PACKAGE INSURANCE POLICY**

**SECTION I- STANDARD FIRE AND SPECIAL PERILS INSURANCE**

**REMOVAL OF DEBRIS (IN EXCESS OF 1% OF THE CLAIM AMOUNT) (UIN :  
IRDAN150A0005V01201718)**

Policy may be extended to cover the above subject to following endorsement wordings:

It is permissible to cover cost necessarily incurred by an insured in the removal of debris from the premises of the insured, dismantling, demolishing, shoring up or propping of Insured property following destruction or damage by Insured Peril by incorporating the following clause:

“On costs and expenses necessarily incurred by the insured

- (a) In the removal of debris from the premises of the Insured;
- (b) Dismantling or demolishing;
- (c) Shoring up or propping;

of the portion or portions of the property insured by (Items..... of) this policy destroyed or damaged by perils hereby insured against but not exceeding in the aggregate Rs. ....”

Note: 1. (b) & (c) above should be deleted when neither Building nor Machinery are covered.

Note: 2. The cover may be given by separate item in the policy for an amount not exceeding 10% of the total Sum Insured.